

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

35

C.P No. 1215/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

NAME OF THE PARTIES:

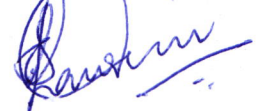
Sandeep B. Chaurasia

V/s.

SSV Developers & Builders Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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	Sandeep Chaurasia	- Advocate & Petitioner in Person	
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ORDER

CP No.1215/I&BP/NCLT/MB/MAH/2017

By looking at the Company Petition filed and argued by the party in person, since this Bench has noticed some shortfall in the Company Petition and in the written submissions, for the Petitioner having come forward to withdraw this Company Petition with liberty to file afresh as mentioned u/s.8 & 9 of the I&B Code, this Petition has been dismissed as withdrawn with liberty to the Petitioner to file afresh.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)